

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(THROUGH HYBRID MODE)

ITEM No. 102
(IB)-52(PB)/2021

IN THE MATTER OF:

Mahindra and Mahindra Financial Services Limited	...	Applicant/Petitioner
Vs		
Stan Autos Private Limited	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 07.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For Respondent :
For the Liquidator :

ORDER

New IA-1324/2023

The Progress Report filed by the RP, is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-1324/2023 stands disposed of.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)